

Government of India
Ministry of Finance
Department of Revenue
-;-;-;

New Delhi, the 2-6-1981.

NOTIFICATION
INCOME TAX

No.4000 (F.No.398/16/81-ITCC): In pursuance of Sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of Notification of the Government of India in Department of Revenue No.2912 (F.No.404/23/TRG-MP/79-ITCC) dated 30.6.79, the Central Government hereby authorises Shri B.G.Dalal, being a gazetted officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri B.G.Dalal takes over charge as Tax Recovery Officer.

Sd/-

(H.VENKATARAMAN)

DIRECTOR, TO THE GOVERNMENT OF INDIA.

The Manager,
Government of India Press,
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AUTHORISED FOR ISSUE

Compared by S.R.T.

B.B. Jaidka
(B.B. JAIDKA) 17/6/81
ASSTT. DIRECTOR OF INSPECTION
(RS&P)

*BT/-